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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 6th May 1942.

No. 1367-A.(C).—The following modifications to the Orissa Motor Vehicles Rules, 1940, published with the notification of the Government of Orissa in the Home Department, dated the 27th March 1940, as subsequently amended, are hereby published for general information, the same having been made by the Orissa Legislative Assembly during the session held in March 1942 in which the said Rules were laid before the said Assembly as required by sub-section (3) of section 133 of the Motor Vehicles Act, 1939 (IV of 1939), namely:—

MODIFICATIONS.

1. Sub-rule (b) of rule 26 of the said Rules shall be omitted and sub-rule (a) shall be renumbered as rule 26.

2. In rule 27 of the said Rules—

(a) in sub-rule (c) the words “or inspector of motor vehicles as the case may be” shall be omitted;

(b) in sub-rule (e) the words and figures “an inspector of motor vehicles under section 38 of the Act, or of” and the words, brackets and figure “clause (i) of” shall be omitted.

3. (a) In sub-rule (a) of rule 32—

(1) the brackets and figure “(i)” shall be omitted;

(2) after the words “in consultation”, for the comma a full stop shall be substituted, and the word “or” shall be omitted;

(3) clause (ii) shall be omitted.

(b) After sub-rule (j) the following sub-rule shall be added, namely:—

“(k) A certificate of fitness by a competent authority in the neighbouring provinces of Central Provinces, Madras, Bihar and Bengal in respect of public vehicles plying in an area lying between this province and of any of the aforesaid provinces shall be deemed to be a certificate of fitness granted under this rule”.

4. In rule 67 of the said Rules after sub-rule (b) the following sub-rule shall be added, namely :—

“(c) If an application for renewal of a permit has been made in accordance with those rules and the prescribed fee paid by the prescribed date, the permit shall continue to be effective and if orders on the application are not passed within three months from the date of receipt of application the permit shall be deemed to have been renewed for the period mentioned in the application or for one year whichever is less”.

5. In rule 90 of the said Rules after sub-rule (o) the following sub-rule shall be added, namely :—

“(p) the provisions of the rules in Chapter II relating to appeals against the orders in respect of driving licence shall apply to appeals against orders in respect of conductor's certificate”.

6. After rule 83 the following rule shall be inserted, namely :—

“83-A. (1) The transport authority may from time to time—

(and so on as in printed copy)”.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 1st May 1942.

No. 1769-A.R.P.—In exercise of the powers conferred by sub-rules (1) and (2)

of rule 52 of the Defence of India Rules, 1939, the Governor of Orissa is hereby pleased to make the following amendment to the Order under the said sub-rules published with the notification of the Government of Orissa in the Home Department (A.R.P. Section) No. 609-A.R.P., dated the 26th February 1942 :—

AMENDMENT.

To rule 4 of the said Order the following proviso shall be added, namely :—

“Provided that the light falling on the ground from street lights should not be of more than 02 foot-candle intensity and in case of electric lights, the light falling on the ground should be diffused and not direct.”

The 5th May 1942.

No. 1830-A.R.P.—In exercise of the powers conferred by clause (d) of sub-rule (2) of rule 89 of the Defence of India Rules, the Governor of Orissa is hereby pleased to order that any person owning, or having in his possession or under his control, any animal or vehicle, shall comply with any directions given by any Magistrate, Police Officer, Air Raid Warden or Member of a Civic Guard for any purpose of an Air Raid Precautions Service at any time when an air raid appears to be imminent or during or after an air raid.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 5th May 1942.

No. 2242-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendments shall be made to the Orissa Travelling Allowance Rules, namely :—

AMENDMENTS.

For rule 143 of the said Rules the following shall be substituted, namely :—

143. *Parliamentary Secretaries*.—(a) Parliamentary Secretaries may draw travelling allowance for journeys on tour inside and outside the province at the rates laid down below :—

(i) For journeys by rail or steamer... One and a half second class fares.

(ii) Road mileage ... 4 annas a mile both inside and outside the province.

[(iii) Daily allowance ... Rs. 6 a day inside the province and Rs. 7-8-0 a day outside the province.

(b) They may draw daily allowance at the rate of Rs. 2-8-0 a day for all days of the sittings of the Assembly subject to the provisions of the Orissa Legislative Assembly Members' Salaries and Allowances Act, 1938, and the Rules framed thereunder (vide Appendix 12). They may also draw daily allowance at the same rate for attending meetings of any committee appointed for any purpose connected with the business of the Assembly.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

NOTIFICATIONS.

No. 1193-R.—Whereas it appears to the Government that the land specified in the schedule below situated in Gamundi village, Ghumsur taluk, Ganjam district, is needed for public purpose, viz., for a Seed Farm at Russelkonda, notice to that effect is hereby given to all whom it may concern in accordance with the provision of section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, and the Governor of Orissa hereby authorises the Revenue Divisional Officer, Ghumsur, his staff and workmen to exercise the powers conferred by section 4(2) of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land required to be taken up—				Approximate extent to be taken up.	Whether waste or arable.		
					North.	East.	South.	West.				
1	2	3	4		6	7	8	9	10	11		
Ganjam.	Ghumsar.	No. 279 Garundi.		Pottadar and enjoyer					Acres.			
			S. No. 185/C, Government wet full.	Patnala Krishnamurty Subudhi.	185/D, 197	197	186	251	0'04	Arable.		
				Pottadar and enjoyer.								
			S. No. 185/D, do. full	Patnala Krishnamurty Subudhi.	209	197, 198, 205/1, 2 208	185/C	250, 251	0'59	Do.		
				Pottadar and enjoyer.								
			S. No. 194, do. full	Satya Bhamu Patnaikani	195	201-1, 192-1	192/2, 193	187, 196	1'86	Do.		
				Pottadar and enjoyer.								
			S. No. 195, do. full	Satya Bhamu Patnaikani	200	201-1	194	196, 199	0'96	Do.		
				Pottadar and enjoyer.								
			S. No. 196, do. full	Patnala Krishnamurty Subudhi.	199	194, 195	187	197	1'13	Do.		
			S. No. 197, do. full	Ditto	198	196	186	185/D, 185/C, 251.	1'08	Do.		
			S. No. 198, do. full	Ditto	205/2	199	197	185/D	0'94	Do.		
			S. No. 199, do. full	Ditto	204	195, 200, 203	196	193	1'04	Do.		
			S. No. 204, do. full	Ditto	206	212	199	205/2	0'54	Do.		
				Pottadar and enjoyer.								
			S. No. 200, do. full	Tarini Senapaty	200, 203	201/1	195	199	1'10	Do.		
				Pottadar and enjoyer.								
			S. No. 203, do. full	Patnala Krishnamurty Subudhi.	212	202	200	199	0'17	Do.		
				Pottadar and enjoyer.								
			S. No. 205/1, do. full	Chinnamchetty Lingaraja Subudhi.	208	206	205/2	185/D	0'55	Do.		
	Pottadar and enjoyer.											
S. No. 205/2, do. full	Patnala Krishnamurty Subudhi.	205/1, 208	204	198	185/D	0'55	Do.					
	Pottadar and enjoyer.											
S. No. 206, do. full	Chinnamchetty Lingaraja Subudhi.	207	212	204 and 205-2	215/1	0'80	Do.					
	Pottadar and enjoyer.											
S. No. 207, do. full	Patnala Krishnamurty Subudhi.	209	212	206	206	1'06	Do.					
	Pottadar and enjoyer.											
S. No. 208, do. full	Ditto	209	207	185/D, 205/1	185/D	0'72	Do.					
	Pottadar and enjoyer.											
S. No. 212, do. full	Chinnamchetty Lingaraja Subudhi.	209 and 210-1 of Bhojiputi.	213 and 202	203	20, 205, 207	2'27	Do.					
					Total	...	15'24					

The 25th April 1942.

No. 1182—La-42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 6.30, be the same a little more or less, is needed for a public purpose, to wit, for Agricultural Seed Farm and under sections 3 and 7 of the same Act, the Special Assistant Agent, Nowrangpur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor of Orissa further directs that the possession of the said land may be taken on the expiry of 15 days from the date of the publication of the notice mentioned in section 9(1) of the Act. A plan of the land is kept in the office of the Special Assistant Agent, Nowrangpur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput.	Jeypore.	Dullaguda.	Inam wet, S. No. 1.	Occupier. Borojo Naiko of Borigumma. Owner. Maharajah of Jeypore. Inamdars. (1) Bighnorajo Singh Lal or his legal heir. (2) T. V. V. Narasimham of Jeypore.	Borojo Naik's land.	Dullaguda Naik's land in possession of Mohan Tripathy.	Bhikari Dolai's land and Dullaguda Naik's land in possession of Mohan Tripathy.	Land of Nilakanth Behera of Borigumma.	Acres. 6.30

The 25th April 1942.

No. 1184—La-42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 9.30, be the same a little more or less, is needed for a public purpose, to wit, for Agricultural Seed Farm and under sections 3 and 7 of the same Act, the Special Assistant Agent, Nowrangpur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor of Orissa further directs that the possession of the said land may be taken on the expiry of 15 days from the date of the publication of the notice mentioned in section 9(1) of the Act. A plan of the land is kept in the office of the Special Assistant Agent, Nowrangpur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput.	Jeypore.	Khundiguda.	Zamindari wet, S. No. 1—1.	Owner of all plots. Maharajah of Jeypore. Occupiers. B. Apparao of Borigumma.	Estate tank embankment.	Subdivision No. 3.	Subdivision No. 2.	Jeypore-Nowrangpur P. W. D. road.	Acres. 9.30
			Zamindari wet, S. No. 1—2.	Nilakanth Behera of Borigumma.	Subdivision Nos. 1 and 3.	Dullaguda land of Borojo Naiko of Borigumma.	Nilakantha Behera's land.	Ditto.	
			Zamindari wet, S. No. 1—3.	Ditto	Nilakantha Behera's land and embankment of Estate tank.	Ditto	Subdivision No. 2.	Subdivision No. 1.	

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

**COMMERCE AND LABOUR
DEPARTMENT.****NOTIFICATION.***The 6th May 1942.*

No. 1383-Com.—In exercise of powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Coffee Market Expansion Act, 1942 (VII of 1942), shall apply to the following partially-excluded area of the province, namely, the district of Koraput.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

**OFFICE OF THE REVENUE
COMMISSIONER.****NOTIFICATION.***The 29th April 1942.*

No. 1295—XII-18/42-L.A.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundaries common to the Government land and the adjoining estate land bearing S. No. 3 described below required for the Public Works Department Sectional

Officer's quarters in the building owned by the Public Works Department and standing on the said land in the village of Govindapalli in the Malkanagiri taluk in the district of Koraput:—

SCHEDULE.

District—Koraput.

Taluk—Malkanagiri.

Village—Govindapalli.

Description of land, wet or dry, inam or poramboke, with survey or p a i m a s h number—Zamindari building site S. No. 3.

Name of owner—Maharajah of Jeypore or occupier.

Name of occupier—Government in the Public Works Department.

Boundaries of the land required to be taken up—

North—Waste land of Sitaram Paricha,

East—Building of Sitaram Paricha,

South—Kotta-Malkanagiri road (Public Works Department),

West—Local Fund Village Road.

Approximate extent to be taken up—
Acre 0.23 or 23 cents.

Whether waste or arable—Building site.

E. R. WOOD,

Revenue Commissioner, Orissa.